

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 121**

**Caveat No. 9/2024**  
**And**  
**CP No. 20/Chd/HP/2024**

**IN THE MATTER OF:**

**Super-Max Mauritius**

...

**Petitioner**

**Versus**

**Tigaksha Metalics Private Limited**

...

**Respondent**

**Under Section: 241(1), 242(4)**  
**Rule: 25 of NCLT, 2016**

**Order delivered on 30.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Munisha Gandhi, Senior Advocate with  
Ms. Ankita Sambyal, Mr. Mohit Jaitak, Ms.Salina  
Chalana, Advocates

**For the Respondent** : Mr.Anand Chhibbar Senior Advocate with  
**No.1** Mr.Vaibhav Sharma, Mr. Shubham Saini,  
Mr.Vaibhav Sahni, Advocates

**For the Respondent** : Mr. Nitin Kaushal, Advocate  
**No. 2**

**For the Respondent** : Mr. Faran Khan, Advocate  
**No.1, 4 to 6**

**For the Respondent** : Mr. Simil Purohit with Mr. Mittal Munoth, Mr.  
**No.7** Vishal Pattabiraman, Advocates

**ORDER**

The learned counsel for the petitioner is present and prayed for grant of two weeks' time to file rejoinder. The petitioner's counsel is directed to

provide a copy of the rejoinder as early as possible before filing to the learned counsel of the respondents.

Learned counsel for Respondent No.1 is present and prayed for grant of 10 days' time for filing their reply in the matter. Time prayed for is granted. Learned counsel for the Respondent No.1 is directed to provide a copy of the reply before filing, to the learned counsel for the other respondents as well as petitioner as early as possible.

Heard the submissions made by the learned counsel for the petitioner as well as counsels representing Respondent No.1 and also learned counsels representing other respondents. The learned counsels are directed to record their presence in the chat box.

Upon hearing the submissions made by the learned counsels and upon carefully going through the orders passed by this Tribunal on 05.04.2024 and NCLAT order dated 19.04.2024, there is no inconsistency in the orders passed by Tribunal as well as NCLAT. The Tribunal has passed the order, directing the parties not to take further steps, after going through the records made available to it. The NCLAT also after going through the appeal papers filed to it by the appellant directed the parties to maintain *status quo* of the assets of Respondent No.2 company with a direction not to dilute the assets, whereas NCLAT's order is more specifically relating to take further steps as several issues of oppression and mismanagement has been raised in the 241 and 242 petition. Both the orders are not in derogatory to each-other, therefore, parties are directed to abide by both the orders and assist the Court and more particularly the Senior Counsels appearing in the matter may actively assist the Tribunal in early disposal of Section 241 and 242 petition. The

contentions raised by Respondent No.2 that the scope of NCLAT order is restricted stands overruled.

With the consent of learned counsels for all the parties matter now stands posted to 31.05.2024.

This order is dictated in open court and in the presence of all learned counsels appearing at the time of hearing of the matter.

Dasti of this order is allowed.

Sd/-

**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**